

Q/1  
M.Sengupta vs.UOI

HEARING SL.NO.2  
O.A.No.525/11  
Date-06.01.2016

CORAM  
HON'BLE SHRI A.K.PATNAIK, MEMBER(J)  
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Mr.N.M.Rout, learned counsel for the applicant and Mr.D.K.Mallick, learned ACGSC for the respondents. During the course of hearing, it was pointed out that challenging the order dated 22.9.2005 passed by this Tribunal in O.A.No.273/2003, which is somehow related to this O.A. Writ Petitions bearing No.15865/05 and 15288/05 have been filed by the applicant as well as the respondents. This being the position, it would not be proper for the Tribunal to take a view in this matter before the matter is decided by the Hon'ble High Court in the aforesaid Writ Petitions. In view of this, we dispose of this O.A. leaving liberty to the applicant to approach the Tribunal after disposal of the Writ Petitions by the Hon'ble High Court. No costs.

  
MEMBER(A)

  
(MEMBER(J))